

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA No.1504/PUN/2018

निर्धारण वर्ष / Assessment Year : 2012-13

Pradeep Pukhraj Jain,  
4, Mahavir Housing Society,  
Modadi Road,  
Jalgaon – 425002  
PAN : AAYPJ6455G

Vs. ITO, Ward-1(5),  
Jalgaon

(Appellant)

(Respondent)

Appellant by  
Respondent by

Ms Archana Shetty  
Shri Rajesh Gawali

Date of hearing 13-05-2019  
Date of pronouncement 13-05-2019

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee arises out of the order passed by the CIT(A)-2, Nashik on 06-06-2018 in relation to the assessment year 2012-13.

2. Before me, the assessee filed a letter dated 13-05-2019, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter, read as under :

*"The Appellant had filed an Appeal for 12-13 dt.21.9.18, bearing ITAT Appeal No.1504/PUN/2018. It is requested that, the assessee does not want to pursue the said Appeal now and request to permit him to withdraw the said Appeal".*

3. On perusal of the above letter and having no objection from the side of ld. DR, I allow the request of the assessee to withdraw the appeal.

4. In the result, appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 13<sup>th</sup> May, 2019.

**Sd/-**  
**(R.S.SYAL)**  
**उपाध्यक्ष/ VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 13<sup>th</sup> May, 2019  
सतीश

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /  
The CIT (Appeals)-2, Nashik
4. The Pr. CIT-2, Nashik
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "SMC" /  
DR 'SMC', ITAT, Pune;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	13-05-2019	Sr.PS
2.	Draft placed before author	13-05-2019	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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